

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : May I point out.....

MR. SPEAKER : I am not going to allow any debate in this.

12.36 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN SCHOOL OF MINES

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : I beg to lay on the Table a copy of the Annual Report of the Indian School of Mines, Dhanbad for the period 1st July 1967 to 31st March 1968. [*Placed in Library. See No. LT-2237/69*]

SHRI LOBO, PRABHU (Udipi) : Sir, I want to draw your attention to one point. This Report relates to the year ending March 1968. This has come before the House after 20 months. It is as cold as mutton. So, I would like to have an assurance from the Minister that such delays will not recur.

SHRI S. K. TAPURIAH (Pali) : Sir, you should ask for his explanation for the delay .

MR. SPEAKER : Is he raising a discussion ?

SHRI RANGA (Shrikakulam) : The usual practice is that we raise such objection when papers are being laid and it is for the Chair to direct them not to cause delays. There are many instances where delay has taken place and that is why, Sir, I wrote to you a letter, drawing your attention to this.

MR. SPEAKER : The Minister should ensure that no such delay takes place.

AIRCRAFT (FIFTH AMENDMENT) RULES

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy of the Aircraft (Fifth amendment) Rules, 1969, published in Notification No. G. S. R. 2379 in Gazette of India dated the 11th October, 1969, under section 14A of the Aircraft Act, 1934 together with an explanatory note. [*Placed in Library. See No. LT-2238/69*]

REPORT AND CERTIFIED ACCOUNTS OF SHIPPING DEVELOPMENT FUND COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1967-68, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [*Placed in Library. See No. LT-2239/69*].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table:

(1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:

(i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969, published in Notification No. G. S. R. 1884 in Gazette of India dated the 9th August, 1969.

(ii) The Seventh Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1885 in Gazette of India dated the 9th August, 1969.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1959, published in Notification No. G. S. R. 2614 in Gazette of India dated the 15th November, 1969.

(iv) The Fifteenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2615 in Gazette of India dated the 15th November, 1969.